

- (i) Definitions of terms used in the draft notification.
- (ii) Basis for the delineation of the CRZ.
- (iii) Activities to be prohibited.
- (iv) Activities to be permissible.
- (v) Basis for classification of the CRZ for regulating development.
- (vi) Norms for construction in the CRZ.
- (vii) Status of the CRZ Regulations vis-a-vis the development plans of the State/Union Territories and sanctioned projects in the CRZ.
- (viii) Powers of the State Government/Union Territory Administration in regulated areas/
- (ix) Implementation of the provisions of the Notification.
- (x) Issues relating to rights and livelihood of local inhabitants.

Amendments were made in the Coastal Regulation Zone Notification, 1991 after examination of various issues brought to the notice of the Government. Recommendations of the following Committees that were accepted by the Government were also incorporated in the Coastal Regulation Zone Notification, 1991.

- (i) Shri B. B. Vohra Committee—to examine the issues relating to tourism and hotel facilities in the coastal areas and related issues.
- (ii) Prof. N. Balakrishnan Nair Committee—to look into some of the specific issues regarding coastal areas of Kerala.
- (iii) Father C. J. Saldanha Committee—to advise on withdrawal of groundwater and extraction of sand in selected areas of Andaman and Nicobar Islands.

[Translation]

Solar Energy Center

2927. SHRI RAMANAND SINGH :
SHRI SADASHIVRAO DADOBA MANDLIK :

Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state the amount of central grants sanctioned for the development of solar energy during 1998-99, State-wise?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P. R. KUMARAMAN-GALAM) : A statement showing the central grants released to various States/Union Territories during 1998-99 (till-9.3.99) under the schemes of the Ministry of Non-Conventional Energy Sources for the promotion and utilization of solar energy is enclosed.

Statement

Statewise Central Grants released during 1998-99 (till 9.3.99) under Solar Energy Schemes of the Ministry of Non-Conventional Energy Sources

S.No.	State	Amount (Rs. in lakhs)
1.	Andhra Pradesh	84.50
2.	Arunachal Pradesh	31.20
3.	Assam	46.71
4.	Bihar	245.54
5.	Delhi	0.00
6.	Goa	0.85
7.	Gujarat	55.70
8.	Haryana	180.51
9.	Himachal Pradesh	78.00
10.	Jammu & Kashmir	163.13
11.	Karnataka	0.00
12.	Kerala	107.26
13.	Madhya Pradesh	199.00
14.	Maharashtra	21.05
15.	Manipur	12.15
16.	Meghalaya	18.60
17.	Mizoram	24.92
18.	Nagaland	5.23
19.	Orissa	109.60
20.	Punjab	299.40
21.	Rajasthan	366.21
22.	Sikkim	1.69
23.	Tamil Nadu	41.61
24.	Tripura	86.79
25.	Uttar Pradesh	511.88
26.	West Bengal	168.75
27.	Andaman & Nicobar Islands	0.00
28.	Chandigarh	20.62
29.	Dadra & Nagar Haveli	0.00
30.	Daman & Diu	0.00
31.	Lakshadweep Islands	51.00
32.	Pondicherry	1.70
Total		2933.60

Asthma Patients

2928. SHRI PRABHASH CHANDRA TIWARI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there has been increase in the number of Asthma patients in Delhi and other States;

- (b) if so, the steps being taken to tackle it; and
 (c) the future course of action in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI):
 (a) Data related to morbidity due to Asthma and respiratory elements is not routinely collected by the State Health authorities. However, a study carried out by V.P. Chest Institute has found that the prevalence rates of childhood asthma in Delhi are quite high as compared to most of the developing countries .

(b) and (c) Apart from providing health education and treatment facilities for the disease, the Government have launched several measures to control environmental pollution for reduction of pollution related conditions including respiratory diseases.

Some of the steps taken by the Government to reduce pollution have been indicated in the enclosed statement.

Statement

1. The Government has formulated a comprehensive policy Statement for Abatement of pollution which envisages integration of environmental and economic aspects of development planning, lays stress on preventive aspects of pollution abatement and promotion of technological inputs to reduce industrial pollution;
2. Environmental guidelines have been evolved for siting and operation of industries;
3. Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of industries from congested areas. Custom and excise duty exemptions are provided to the industries for pollution control/monitoring equipment.
4. A scheme for setting up of Common Effluent Treatment Plants in clusters of small scale industrial units is under implementation;
5. To promote pollution prevention in small and medium scale industries, the Government has established 15 waste Minimisation Circles in clusters of small scale industries;
6. Emission standards for 79 categories of industries have been notified under the Environment (Protection) Act, 1986. Besides ambient air and water quality standards have also been notified;
7. Large and medium scale units falling under the 17 categories of the hazardous industries are being monitored regularly for overseeing their implementation with the prescribed standards.
8. Low lead petrol had been introduced in the 4 metro cities of Delhi, Mumbai, Calcutta and Chennai w.e.f.

June 1994. Subsequently unleaded petrol was introduced in the above mentioned 4 cities on 1.4.1995; and

9. The Government is implementing a major plan of action for introduction of unleaded petrol and catalytic converter fitted vehicles and introduction of low sulphur diesel for cleaner diesel vehicles in a phased manner. Fuel quality standards for petrol and diesel have been notified.

[English]

STD/ISD/PCO in Maharashtra

2929. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) the number of STD/ISD/PCOs functioning in Maharashtra during the last three years, district-wise;
 (b) the number of applications lying pending for installation of said booths in the State, district-wise;
 (c) the reasons therefor and the time by which these applications are likely to be processed and approved;
 (d) the number of STD/ISD/PCOs sets lying out of order in the State since long time; and
 (e) the steps contemplated or proposed to be contemplated to rectify the faults ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA) : (a) to (e) The information is being collected and will be laid on the Table of the House as soon as possible.

[Translation]

Supply of LPG in Madhubani, Bihar

2930. SHRI SURENDRA PRASAD YADAV (JHANJIHARPUR) : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) the quantum of LPG supplied in Madhubani district of Bihar as compared to demand thereof during the last three years;
 (b) whether there is acute shortage of LPG in the State;
 (c) if so, the reasons therefor; and
 (d) the steps proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) The quantum of packed LPG supplied by Public Sector Oil Companies in